

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 831/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Tarun Kumar Laha Sole Proprietor Of M/s Laha Trading  
V/s.  
Essar Projects (India) Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
27	Navid Meman	Advocate for	<i>[Signature]</i>
28	Dhruv Shah	Advocate	<i>[Signature]</i>
	a/w Keerika Sethi	for	
	16 Cyril Amarchand	Respondent	
	Mangaldas		

ORDER

TCP No. 831/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner appearing has informed that the Applicant have not filed the Bank Certificate as well as the statement of accounts as envisaged under section 9 of the IB Code. The Petitioner is hereby directed to file the same within two weeks hereof.

List this matter on 29.09.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)